

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 234 of 2020

IN THE MATTER OF:

Manoj Majumdar

...Appellant

Versus

Registrar of Companies, West Bengal & Anr.

...Respondents

Present: -

For Appellant: Mr. Suryaneel Das and Lzafeer Ahmad BF, Advocates.

O R D E R
(Virtual Mode)

17.02.2021 I.A. No. 2916 of 2020 in Company Appeal (AT) No. 234 of 2020 filed by the Appellant for condonation of delay of 394 days.

Heard Learned Counsel for the Appellant.

Issue Notice on Respondents through Speed Post as well as e-mail (Both Mode). Requisites along with process fee be filed within one week. The Appellant to provide e-mail address of the Respondents, let notices also be issued through e-mail. Also issue notice on I.A. No. 2916 of 2020.

In the meanwhile, Respondents may file Reply Affidavit. Rejoinder, if any, may be filed before next date.

List the Appeal 'For Admission (After Notice)' on **5th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)